

Central Administrative Tribunal, Principal Bench

Original Application No. 1208 of 1995

New Delhi; this the 27th day of September, 1999

Hon'ble Mr. S. R. Adige, Vice Chairman  
Hon'ble Mr. Kuldip Singh, Member (J)

Smt. O. Vijayalakshmi, W/o Shri  
P. Radhakrishnan Nair, R/o E-6, ISI Staff  
Qtr., ISI, Katwaria Sarai, New  
Delhi-110016 - Applicant

(By Advocate - Shri K. Venkataraman )

Versus

1. Union of India, Ministry of Textiles, through its Secretary, Udyog Bhavan, New Delhi.
2. Union of India, Ministry of Textiles through its Joint Secretary, Udyog Bhawan, New Delhi.
3. Commissioner of Payments, Govt. of India, Ministry of Textiles, Ashoka Estate, 24, Barakhamba Road, New Delhi-110001. - Respondents

(By Advocate - None)

ORDER (Oral)

By Mr. S. R. Adige Vice Chairman -

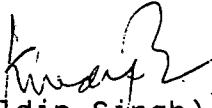
We have heard Shri K. Venkataraman, learned counsel for the applicant. None appeared for the respondents even on the second call. We note the non-appearance of the respondents even on the last date i.e. on 23.9.1999.

2. Our attention has been drawn to para 3 of respondents' reply wherein it has been stated that the present application is premature as it has been stated in the impugned order dated 4.7.1995 that a DPC will decide the revised position which the individual officer should have held after reviewing the individual cases. ~~The~~ The respondents have submitted

that the applicant has rushed to the Tribunal without waiting for the recommendations of the DPC in the matter.

3. The applicant's counsel Shri K.Venkatraman states that the DPC has not made any recommendation in the matter even till this date. He states that the applicant would be satisfied if a direction is issued to the respondents to call upon the DPC to decide the revised position in accordance with rules and instructions, after reviewing the applicant's case in the light of the same.

4. Accordingly, this OA is disposed of with a direction to the respondents to call upon the DPC to review the applicant's case and make recommendations in regard to her revised position in the light of the number of years of service required for promotion from one grade to another grade, as per rules and instructions. Respondents should take thereupon a final decision in this regard as expeditiously as possible and preferably within four months from the date of receipt of a copy of this order. Upon the completion of such review, the applicant will be entitled to such consequential benefits as are admissible to her in accordance with rules. No costs.

  
(Kuldip Singh)  
Member(J)

  
(S.R. Adige)  
Vice Chairman(A)

rkv.